

GOVERNMENT OF INDIA
MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

LOK SABHA
UNSTARRED QUESTION NO.2219
TO BE ANSWERED ON 12TH MARCH, 2025

ENWR SYSTEM

2219. SHRI ADITYA YADAV:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the electronic Negotiable Warehouse Receipt (eNWR) system supports the Government's Digital India initiative with a focus on improving the ease of doing business within the warehousing sector thereby enhancing transparency and efficiency;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

A N S W E R

MINISTER OF STATE FOR MINISTRY OF CONSUMER AFFAIRS,
FOOD & PUBLIC DISTRIBUTION
(SHRIMATI NIMUBEN JAYANTIBHAI BAMBHANIYA)

(a) & (b): Since paper based NWRs were fraught with various risk relating to loss, mutilation, damage, overwriting, fudging etc. Therefore, in order to overcome these risks / constraints and also to enhance the credibility/integrity of the NWRs, electronic Negotiable Warehouse Receipt (e-NWR) system through repositories has been introduced under the transformation plan which would facilitate creation and management of the e-NWR ecosystem.

WDRA notified the Warehousing Development and Regulatory Authority (Electronic Negotiable Warehouse Receipts) Regulations, 2017 on June 29, 2017 concerning regulation of e-NWRs.

WDRA launched Electronic Negotiable Warehouse Receipt (e-NWR) on 26th September, 2017 to be issued by registered warehouse on electronic repository system. WDRA has also notified that with effect from 1st August 2019 all registered warehouses shall issue NWRs only in electronic form.

The e-NWR is a more secured document adding to the credibility to the concerned warehouse as compared to paper based warehouse receipts/ stock receipts. Major advantages of e-NWRs, as compared to paper based Negotiable Warehouse Receipt are as under:-

Paper Based	e-NWR
Cannot be split	e-NWRs can be split with obligation to transfer only a part of the commodity
Prone to loss, mutilation, tampering, fudging of information etc.	No possibility of any such eventuality
Inherent difficulties in efficient clearing and trading in a transparent manner	Promotes an efficient clearing, Settlement and delivery system with transparency in trading of agricultural Produce
Difficult to share vital information of the NWR with multiple stake holders	Easy to share vital information of the e-NWR with multiple stake holders like Bankers, commodity exchanges, Government etc.
No possible for real time monitoring and surveillance	It is possible to monitor on real time since NWR is stored in electronic form.
Lien on warehouse receipt in favour of bank is noted on NWR, hence no control on other actions performed on the receipt.	Lien can be marked electronically, so that no other transactions are allowed on such receipts.
Possibility of double funding may arise due to fudged/duplicate receipt	This situation does not arise since lien is marked electronically on a repository platform and the lien marked e-NWR would not be available for further lending/operations.

Owing to various benefits highlighted above, e-NWR system promote an efficient clearing, settlement and delivery system with transparency in trading of agricultural produce. e-NWRs is also used for the purpose of delivery of goods in the commodity derivative markets. Therefore, e-NWR promotes ease of doing business in the warehousing sector.

(c): Not applicable in view of reply to (a) and (b) above.
